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Government of India
Ministry of Finance
(Department of Revenue)

Notification
No. 13/2012-Customs (N.T.)

New Delhi, dated the 27th February, 2012.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Joint Commissioner or Additional Commissioner of Customs, CFS, ICD, G.T. Road, Sahnewal, Ludhiana, to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on-

- (i) the Joint Commissioner of Customs, CFS, Ludhiana;
- (ii) the Joint Commissioner of Customs, ICD, Tughlakabad; and
- (iii) the Joint Commissioner of Customs (Import), Nhava Sheva,
Jawaharlal Nehru Custom House, Tal Uran, District Raigad-
400707,

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s A & N Impex, House No.995, Sanjay Gandhi Colony, Sector-32A, Ludhiana issued vide, DRI F.No. 856(08)LDH/2010/II/2646-2663 dated the 28th December, 2011, by the Joint Director, Directorate of Revenue Intelligence, Ludhiana Regional Unit, Ludhiana.

[F.No. 437/05/2012-Cus.IV]

(Vikas)

Under Secretary to the Government of India